

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (C) No(s). 26650/2019

CANTONMENT EXECUTIVE OFFICER

Petitioner(s)

VERSUS

ST. MARYS ACADEMY & ANR.

Respondent(s)

Date : 14-01-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. R.M. Tatia, Adv.
Ms. Madhurima Tatia, AOR

For Respondent(s)

Mr. Pranshu Kaushal, Adv.
Mr. Ajit Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on respondent No.1 on 2.12.2019 but counter affidavit has not been filed within 30 days in terms of Order XXI Rule 14(1), Supreme Court Rules, 2013. Vakalatnama on behalf of respondent No.1 has been filed on 6.1.2020. Ld. counsel for the said respondent seeks four weeks' more time to file counter affidavit. Time is granted, as last chance.

Service is complete on respondent No.2.

Registry to process the matter for listing before the Hon'ble Court after completion of period of four weeks whether counter affidavit is filed or not as further opportunity stands declined.

ANIL LAXMAN PANSARE
Registrar